

House that we at our level have been thinking of several new steps. They are still in the making because they are at the examination stage. I would not like to divulge them just now because they are at the moment incomplete. So, in that form I would not like to present them to the House. I would be in a position to present them at a subsequent time. But in the meanwhile if any Member wants to know what is the specific action being taken or proposed to be taken on a specific recommendation, I am prepared to give him all the information that is needed. That is all I have to say.

12.51 hrs.

STATEMENT *RE* : CONVERTIBLE  
CUMULATIVE PREFERENCE  
SHARES

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : Mr. Speaker, Sir, As the House is aware, in my Budget Speech on 16th March 1985 I had announced that in order to diversify the market, a new instrument, namely Convertible Cumulative Preference Share was being introduced. Guidelines for issue of these Convertible Cumulative Preference Shares have now been formulated and these are being placed on the Table of the House.

\*GOVERNMENT SAVINGS LAWS  
(AMENDMENT) BILL

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : On behalf of Shri Vishwanath Pratap Singh, Sir, I beg to move for leave to introduce a Bill further to amend the Government Savings Banks Act,

1873 and the Government Savings Certificates Act, 1959.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Government Savings Banks Act, 1873 and the Government Savings Certificates Act, 1959.

*The motion was adopted.*

SHRI JANARDHANA POOJARY : Sir, I introduce the Bill.

12.52 hrs.

\*INTELLIGENCE ORGANISATIONS  
(RESTRICTION OF  
RIGHTS) BILL

[*English*]

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : I beg to move for leave to introduce a Bill to provide for the restriction of certain rights conferred by Part III of the Constitution in their application to the members of certain organisations established by the Central Government for purposes of intelligence or counter-intelligence so as to ensure the proper discharge of their duties and the maintenance of discipline among them.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the restriction of certain rights conferred by Part III of the Constitution in their application to the members of certain organisations established by the Central Government for purposes of intelligence or counter-intelligence so as to ensure the proper discharge of their duties and the maintenance of discipline among them.”

*The motion was adopted.*